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**THE  
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)

**OFFICIAL REPORT**

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**HOUSE OF THE PEOPLE**

Wednesday, 22nd April, 1953

The House met at a Quarter Past  
Eight of the Clock.

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

9-15 A.M.

**LEAVE OF ABSENCE**

**Mr. Speaker:** I have to inform the hon. Members that Sardar Jogendra Singh, M.P. completed 63 days of continuous absence on the 20th April, 1953, and thereafter attended the sitting of the House on the 21st April, 1953. He has now sent an application for leave of absence which reads as follows:

"I beg leave through you to request the Honourable House of the People to condone my absence from the House for a period of sixty-three days. The reason for this continuous absence was my ill health. I hope that the House will condone this unavoidable absence."

Is it the pleasure of the House that the absence of Sardar Jogendra Singh for 63 days from the 17th February to the 20th April, 1953, be condoned, as requested by him in his letter?

Absence was condoned.

**Shri B. S. Murthy (Eluru):** On a point of information, Sir. If the hon. Member was sick why did he not send the application earlier?

**Mr. Speaker:** It is a very minor matter. Now that the point has been raised, in future Members will bear 80 PSD.

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this in mind that the point is likely to be raised in the House. I do not think we will go into details.

**INDUSTRIES (DEVELOPMENT AND  
REGULATION) AMENDMENT BILL**

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**  
I beg to move:

"That the Bill to amend the Industries (Development and Regulation) Act, 1951, be referred to a Select Committee consisting of Shri N. V. Gadgil, Prof. Diwan Chand Sharma, Shri Balwant Sinha Mehta, Shri Govind Hari Deshpande, Shri Fulsinhji B. Dabhi, Shri Upendranath Barman, Dr. Jayantilal Narbheram Parekh, Shri Abdus Sattar, Shri S. C. Deb, Shri Bhupendra Nath Misra, Shri Bhagwat Jha 'Azad', Shri Radhelal Vyas, Shri Satyendra Narayan Sinha, Shri K. G. Deshmukh, Shri-mati Tarkeshwari Sinha, Shri Raghavendrarao Srinivasrao Diwan, Shri Gajendra Prasad Sinha, Shri G. R. Damodaran, Shri C. R. Basappa, Shri Ranbir Singh Chaudhuri, Shri Tribhuan Narayan Singh, Shri Shri Chand Singhal, Shri Baij Nath Kureel, Shri Chaturbhui V. Jasan, Shri Vishwambhar Dayal Tripathi, Shri Bahadur Singh, Shri Durga Charan Banerjee, Shri Mangalagiri Nana-das, Shri Kamal Kumar Basu, Shri G. D. Somani, Dr. Indubhai B. Amin, Shri Kandala Subrahmanyam, Shri Choithram P. Gidwani, Shri Tridib Kumar Chaudhuri, Shri B. Rajagopala Rao, and the Mover, with instructions to report by the 29th April, 1953"

I would like to say at the outset that this measure which was passed in 1951, after a certain amount of controversy, heat and discussion which it generated during its passage through the House, has been worked now for nearly a year. The first evidence of